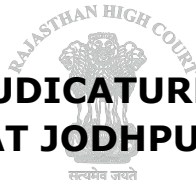




**HIGH COURT OF JUDICATURE FOR RAJASTHAN
AT JODHPUR**



D.B. Civil Writ Petition No. 19570/2023
CNR: RJHC010926912023
URN: CW / 40072U / 2023

Aasif Ali S/o Mohammed Aslam, Aged About 31 Years, Ward No 37, Loharon Ki Masjid, Machchhi Market, Jodhpur (Raj.).

-----Petitioner

Versus

1. Municipal Corporation (North), Jodhpur Through Its Commissioner.
2. Municipal Corporation (South), Through Its Commissioner.
3. Police Commissioner, Jodhpur
4. District Collector, Jodhpur
5. Mohammad Bilal S/o S Mohammad, Loharon Ki Masjid, Machchhi Market, Jodhpur
6. Jodhpur Development Authority Jodhpur, Through Its Commissioner.

-----Respondents

For Petitioner(s) : Mr. Moti Singh
For Respondent(s) : Mr. Deepak Chandak, AAAG for
Mr. B.L. Bhati, AAG
Mr. Sunil Purohit
Mr. Rajat Dave
Mr. Naved Khan Sindhi

**HON'BLE DR. JUSTICE PUSHPENDRA SINGH BHATI
HON'BLE MR. JUSTICE PRAVEER BHATNAGAR**

Order

10/07/2026

1. The instant writ petition has been instituted in the nature of a Public Interest Litigation under Article 226 of the Constitution of India, seeking the following reliefs:

"It is therefore, humbly prayed on behalf of petitioner that this writ petition for Public Interest Litigation may kindly be allowed and:-



- a. by an appropriate, writ, order or direction may kindly be issued and the respondent authorities may kindly be directed to conduct a detail survey of the meat and chicken shops of the Jodhpur district including urban areas and the every kind of the shop which is not establish according to the license or against the approval of the location may kindly be directed to seized/attached and the appropriate criminal prosecution against the illegal operator of the shops may kindly be initiate accordance with the provision of penal law.
- b. by an appropriate writ, order, or directions may kindly be issued and municipal corporation, Jodhpur may kindly be directed to revise the provisions of the bylaws prepared under section 269 & 340 of the Municipal Act, 2009 and the adequate restrictions may kindly be imposed for establishment of the meat/chicken shops looking to the location of the religious places, education institute, public park, gardens and other public utilities and all kind of the shops which is situated nearby the religious places, schools, bus stand, railway station and other public utilities may kindly be directed to close.
- c. by an appropriate, writ, order or direction may kindly be issued and any kind of the slaughtering of the animals/chicken may kindly be restricted in the premises of shops, restaurant and private houses, it is further directed that the slaughter of the animal can only be permitted at the authorized slaughter house of the district or urban areas according to the provisions of Rules of 2000.
- d. By an appropriate, writ, order or direction may kindly be issued and the Municipal Corporation, Jodhpur may kindly be directed to reform or improve the facilities of existing slaughter house according to the provision of Rules of 2000.
- e. By an appropriate order, writ or direction may kindly be issued and the license (Annexure-1) issued in favour of respondent no. 5 may kindly be quashed and set aside and on the basis of such license the illegal shop operate by the respondent no. 5 in the ward no.37 of the Municipal Corporation (North), Jodhpur may kindly be ceased/closed forthwith and the respondent no. 5 may restrict to operate meat/chicken shop in the ward no. 37 of the Municipal Corporation (North), Jodhpur.
- f. By an appropriate direction, writ an order may kindly be issued and the respondent authority may kindly be directed to restrict to sale and eat of the meat and chicken in open places, road sides and in street, the shopkeepers who violates the provision of conditions and rules of licence may restrict to run their business. g. That any other relief, which this Hon'ble Court deems fit, by which the petitioner may get full justice may also be allowed."

2. Learned counsel for the petitioner submits that shops engaged in the sale of meat are required to be duly regulated and





that no unlicensed shop ought to be permitted to operate. It is further submitted that, while regulating such establishments, due consideration ought to be given to their location, particularly in the vicinity of religious places, educational institutions, public parks, gardens and other public utilities, keeping in view the sentiments of persons who do not consume meat. Learned counsel has also raised the issue of unlawful slaughtering of animals and sought appropriate regulation thereof.

3. Learned counsel appearing for respondent Nos. 1 and 2 submits that meat shops in Jodhpur are regulated under the Municipal Council, Jodhpur (Maas Vikray, Sthan Nirikshan) Bylaws, 1991, which were subsequently amended by the Jodhpur Nagar Nigam, Jodhpur (Maas Vikray, Sthan Nirikshan Amendment) Bylaws, 2012. It is submitted that persons intending to operate meat shops are required to obtain licences under the aforesaid Bylaws and that such licences are issued upon fulfilment of the prescribed requirements and payment of the requisite fee.

3.1. Learned counsel further submits that the respondent authorities are conscious of their responsibility to regulate the meat trade while ensuring due compliance with the applicable regulatory framework and taking care of concerns relating to public hygiene and public sentiments.

4. In support of the aforesaid submissions, learned counsel for the respondent authorities has placed on record an additional affidavit. As per the said affidavit, slaughterhouses have been demarcated. It is further stated that, under the scheme of the applicable Bylaws, there are 351 licence holders in Jodhpur City, of whom 189 licences are associated with the slaughterhouse at



Mertiya Gate and 78 licences with the slaughterhouse at Siwanchi Gate. The affidavit further indicates that 267 licences have been renewed, while the remaining licences are stated to be under the process of renewal.

5. Heard learned counsel for the parties and perused the material placed on record.

6. Having considered the submissions advanced before this Court and the additional affidavit filed on behalf of the respondent authorities, this Court does not deem it necessary to enter into any further detailed inquiry in the present Public Interest Litigation. Learned counsel for the petitioner, however, vehemently sought to persuade this Court to direct an inquiry, through the Police Commissioner, into the operation of the slaughterhouses and to ascertain whether the regulated trade of meat is being carried out in accordance with law.

7. This Court is not persuaded to enter into such minute aspects of regulatory supervision in exercise of its jurisdiction in the present Public Interest Litigation. The additional affidavit filed by the respondent authorities sufficiently indicates the regulatory framework governing the meat trade in Jodhpur City and states that there are 351 licence holders operating thereunder, with 267 licences having been renewed and the remaining licences being under the process of renewal. In view of the aforesaid factual position placed before this Court, no further adjudication in the instant writ petition is called for.

8. Accordingly, the instant writ petition, is disposed of.

8.1. However, it is made clear that the respondent authorities shall continue to ensure due compliance with the applicable



licensing requirements. In the event any shop is found to be operating without the requisite licence, the person concerned shall be apprised of the requirement to obtain such licence, and his application, if made and if he is otherwise eligible, shall be considered strictly in accordance with law. Needless to say, the operation of meat shops and the activities connected therewith shall remain subject to the applicable statutory provisions, rules and bylaws.

9. In view of the above, no further directions, as sought in the remaining prayers, are called for. The observations made hereinabove shall govern the matter.

10. Pending application(s), if any, also stand disposed of.

(PRAVEER BHATNAGAR),J

(DR.PUSHPENDRA SINGH BHATI),J

27-Nirmala-NishantK/-